

(b) the reasons for not making recommendations of Professor Virginius Xaxa Committee public and whether the recommendations of the above report are not being implemented for making availability of natural resources and for providing land to private companies;

(c) whether State Governments and most of the Ministries are in favour of implementing its recommendations; and

(d) the reasons due to which the Ministry of Environment, Forests and Climate Change is not responding to the letters of the Ministry of Tribal Affairs?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The Forest Rights Act, 2006 is being properly implemented across the country and there is no difference among the various Ministries. Till 31.12.2015, 44.13 lakhs claims have been filed and 17.11 lakh titles under Forest Rights Act, 2006 have been distributed over 81.38 lakh acres of forest land.

(b) and (c) The recommendations of the Committee are under consideration of the Government.

(d) The Ministry of Environment, Forests and Climate Change has responded to all communications/letters of Ministry of Tribal Affairs pertaining to Forest Rights Act, 2006.

Problems faced by tribals in getting ST certificates

788. DR. T. N. SEEMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has received complaints regarding tribes facing problems in getting Scheduled Tribes (ST) certificates from the State authorities;

(b) if so, the State-wise details thereof along with the corrective measures taken by Government in this regard;

(c) whether Government has received any proposals from State Governments including Kerala and Lakshadweep for inclusion of various communities in the list of STs;

(d) if so, the details thereof;

(e) whether a number of recommendations for inclusion of tribes in the list of STs are still pending with Government for approval; and

(f) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The Ministry of Tribal Affairs is the nodal Ministry for notification of a community as Scheduled Tribe under Article 342 of the Constitution. The responsibility for verification of social status and issuance of ST Certificate rests with the concerned State Government/ UT Administration. Ministry of Tribal Affairs receives complaints regarding caste certificate which are forwarded to the State Government / UT Administration. Hon'ble Supreme Court in case of Appeal No. 5854 of 1994 (arising out of SLP (Civil) No. 14767 of 1993) in judgment dated 2-9-1994 has given directions for streamlining procedure for issuance and verification of ST certificate and social status. These instructions of the Hon'ble Apex Court have been conveyed to all States/ UTs, from time to time.

(c) and (d) The proposals for inclusion of Malayali, Kunduvadiyan, Vetan and Nayadi communities in list of Scheduled Tribes of the State of Kerala have been received from the Government of Kerala. There is no proposal for inclusion of community in list of ST of UT of Lakshadweep.

(e) and (f) Yes, Sir. Details indicating State/ UT-wise proposals received for inclusion in the list of Scheduled Tribes in the State/ UT are given in Statement (*See below*).

The Government of India, on 15.6.1999, and further amended on 25.6.2002, has laid down the modalities for determining the claims for inclusion in, exclusion from and other modification in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the concerned State Government, and concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are to be considered for amendment of legislation. Proposals have been processed in accordance with extant modalities.

Statement

State-wise list of pending proposals

Sl. No.	Name of the States/UTs	Number of proposals
1.	Andhra Pradesh	2
2.	Assam	45

Sl. No.	Name of the States/UTs	Number of proposals
3.	Arunachal Pradesh	6
4.	Bihar	5
5.	Chhattisgarh	44
6.	Goa	2
7.	Jammu and Kashmir	2
8.	Jharkhand	17
9.	Karnataka	53
10.	Kerala	4
11.	Madhya Pradesh	14
12.	Odisha	85
13.	Punjab	41
14.	Sikkim	11
15.	Tamil Nadu	12
16.	Tripura	1
17.	Uttarakhand	1
18.	Uttar Pradesh	7
19.	West Bengal	12
20.	Puducherry	7

Broadband connectivity in tribal residential schools

789. SHRI MOHD. ALI KHAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has any proposal to provide broadband connectivity in tribal residential schools to facilitate video-conference facilities to improve education to students, if so, the details thereof and if not, the reasons therefor;

(b) whether Government of Andhra Pradesh proposes to set up a training centre in Vaturu in Krishna District with 40 crores to provide training to teachers who are in Integrated Tribal Development Agencies (ITDAs) if so, the details thereof; and

(c) whether Government proposes to increase the salary of teaching staff who are on contract basis and if so, the details thereof and if not, the reason therefor?